

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20087 of 2016

(Arising out of Orde-in-Appeal No. COC-EXCUS-000-APP-138-15-16
dated 08.10.2015 passed by the Commissioner of Central Excise
(Appeals), Cochin.)

M/s. SAAJ Group

Building No.12/56, M.C. Road,
Manipuzha, Nattakom,
Kottayam.

Appellant(s)

VERSUS

**The Commissioner of Central
Taxes**

C. R. Building,
I.S. Press Road,
Cochin – 600 018.

Respondent(s)

APPEARANCE:

None for the Appellant.

Shri Rajesh Shastry, Superintendent, Authorised Representative for the
Respondent

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

Final Order No. 20426 / 2025

DATE OF HEARING: 28.03.2025

DATE OF DECISION: 28.03.2025

PER : P.A. AUGUSTIAN

Learned Authorised Representative for the Revenue
submits that appellants have availed the Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019, which has been accepted by
the Department and discharge certificate has also been issued
by the Designated Committee, which has also been produced on

record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

rv